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THE SALARIES AND ALLOWANCES OF MEMBERS OF
PARLIAMENT (AMENDMENT) ACT, 1972

No. 29 OF 1972

[9th June, 1972]

An Act further to amend the Salaries and Allowances of Members of
Parliament Act, 1954

BE it enacted by Parliament in the Twenty-third Year of the Republic
of India as follows:—

- 1. This Act may be called the Salaries and Allowances of Members of Parliament (Amendment) Act, 1972. Short title.
- 2. In section 4 of the Salaries and Allowances of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act), in sub-clause (ii) of clause (c) of sub-section (1), for the words "eight annas per mile", the words "thirty-two paise per kilometer" shall be substituted. Amendment of section 4.
- 3. In section 6 of the principal Act, in the *Explanation* to sub-section (1), for the words, figure and letter "For the purposes of this sub-section and section 6A", the words, figures and letters "For the purposes of this sub-section and sections 6A and 6B" shall be substituted. Amendment of section 6.
- 4. In the principal Act, section 6A shall be re-numbered as section 6B thereof and before that section as so re-numbered, the following section shall be inserted, namely:— Insertion of new section 6A.

"6A. (1) Without prejudice to the provisions of section 6, every member representing the Union territory of the Andaman and Nicobar Islands or the Union territory of the Laccadive, Minicoy and Amindivi Islands shall be provided with one free non-transferable pass which shall entitle him to travel at any time by the highest class by steamer to and fro any part of his constituency and any other part of his constituency or the nearest port in the mainland of India: Free transit by steamer.

Provided that nothing in this sub-section shall be construed as absolving the member from payment of any diet charges payable by him during such travel.

(2) A free steamer pass issued to a member under sub-section (1) shall be valid for the term of his office and on the expiration of his term, the pass shall be surrendered to the Secretary of the House of the People:

Provided that where any such pass is issued to a new member before he takes his seat in the House of the People, he shall be entitled to use the pass for attending a session of that House for taking his seat therein.

(3) Until a member is provided with a free steamer pass under sub-section (1), he shall be entitled to an amount equal to one fare (without diet) for the highest class for any journey of the nature referred to in sub-section (1) of section 4 performed by him by steamer.

(4) A member who on ceasing to be a member surrenders the steamer pass issued to him under sub-section (1) shall, if he performs any return journey by steamer of the nature referred to in sub-section (1) of section 4, be entitled in respect of that journey to an amount equal to one fare (without diet) for the highest class.

(5) Nothing in this section shall be construed as disentitling a member to any travelling allowances to which he is otherwise entitled under the provisions of this Act.

(6) In addition to a free steamer pass issued to a member under sub-section (1), he shall also be entitled—

(i) to one free pass for one person to accompany the member and travel by the lowest class by steamer to and fro any part of the constituency of the member and any other part of his constituency or the nearest port in the mainland of India; and

(ii) to one free non-transferable pass for the spouse, if any, of the member to travel by the highest class by steamer to and fro the usual place of residence of the member in his constituency and the nearest port in the mainland of India, once during every session;

Provided that nothing in this sub-section shall be construed as absolving the person accompanying the member or the spouse of the member from payment of any diet charges payable by such person or spouse during such travel."